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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.218/KB/2017  
I.A.No.146/KB/2018  
I.A. No. 391/KB/2017

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>TH</sup>AUGUST, 2018, 10:30 A.M

Name of the Company	Arun Kumar Agarwal,-Versus-Euro Strips Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) JOYDEV SENGUPTA
- 2) JEEVAN KUMAR JHA

RESPONDENT NO. }  
 1, R3, R4, }  
 R6 }  
 Jeevan Kumar Jha  
 20/08/18

1. Rohit Sharma, PLS

Respondent  
(Subodh goel) }  
 Rohit SL  
 20/08/2018

- 1. Adv Arin Bamerjee
- Adv Rajib Mullick
- Adv Basujoy Chakrabarty
- Adv Rakshit Sarkar

} For Respondent no 7  
 (Axis Bank Ltd)

Adv  
 20.8.2018.

Mr. Rupak Ghosh, Advocate } For Petitioner  
 Mr. Aman Dutta, Advocate }


Adv  
 20.08.18

P.T.O.

## ORDER

The Ld. Counsel for the petitioner appears. Ld. Counsel for the Respondent nos.1,3,4 and 6 appears. IA No.146/KB/2018 is filed by the respondents challenging the maintainability of the petition. IA No.391/KB/2017 is filed by the Respondent no.5 for striking out his name. Ld. Counsel appearing for the respondent nos.1,3,4 and 6 seeks time to file rejoinder. Two weeks time is granted. Hence, main CP and all IAs are to be heard together. The matter to come up for further hearing on 04.10.2018. Till then, the interim order passed on 20.07.2017 to the effect that the respondent will not change the share pattern and not to sell fixed assets of the company will continue till the next date.

List the matter on 04.10.2018.

  
(M. B. Gosavi)  
Member(J)